NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 40/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2016

NAME OF THE PARTIES: M/s. EZ XBRL Solutions Inc.

V/s.

M/s. EZ-XBRL Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 98, 241 & 242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Rahul D. Oak.

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Pebilioung.

2) Sumil Purohit, Advocales

Ray Panchmates for Respondents

Puhwan Jehangir

Madhav Kanovia

Atika Vaz i | b

Order CP No. 40/98, 241 & 242/NCLT/MB/MAH/2016

Khautan & Co.

On the mentioning made by the Petitioner Counsel, the Respondent Counsel has agreed not to hold any Board meetings except running day to day affairs of the

company, therefore, the Company is hereby directed not to hold any Board meetings except running day to day affairs of the company, until further orders.

The Respondent side is directed to reply to the Main Petition within two weeks hereafter and rejoinder if any, within two weeks thereafter.

List this matter for hearing on 11.11.2016.

sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)